than one constituency; and no person is to be registered in the electoral roll for any constituency more than once, respectively. Registering oneself at two places in the Electoral Roll is an offence punishable under section 31 of the Representation of the People Act, 1950. Such cases, if brought to the notice of the Electoral Registration Officer (ERO) of concerned assembly constituency are treated following due procedure.

Special Courts for Muslim youth

3631. SHRI ANIL DESAI:

SHRI SANJAY RAUT:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is considering to set up special courts for Muslim youth accused of various offences, including terror-related charges;
 - (b) if so, the details thereof; and
 - (c) by when these special courts would come into being?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (c) The information is being collected and will be laid on the Table of the House.

Amendment in Representation of People Act

3632. SHRIMATI SMRITI ZUBIN IRANI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that the proposal to amend the Representation of People Act is pending in the Ministry for more than last 16 months;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that the Ministry had heard the views and had consulted the State Governments, NGOs and the Election Commission on this new law more than 16 months ago and on disqualifying a candidate to contest any type of elections on whom criminal charges such as rape, murder, etc. have been framed by courts;
 - (d) if so, the details thereof;
- (e) the reasons that the Ministry had slowed down on the amendments; and
 - (f) by when the new law would be implemented?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (f) With a view to carrying out comprehensive electoral reforms, a Core-Committee